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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 07-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/718/ (IB)/2017
NAME OF THE PETITIONER(S) : GSN TECHNOLOGIES
NAME OF THE RESPONDENT(S) : RAAJ INTERNET INDIA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	N.A.S. Prasad	counsel for Pet.	
2.	R. Preethika For T.K. Bhasan	counsel for Resp	

ORDER

Counsel representing both parties are present. Counsel for Respondent stated that they have offered a proposal to pay an amount of Rs.30 Lacs in full and final Settlement of the claim. Counsel for the Petitioner replied that the said proposal is not acceptable to them. Counsel for Respondent prayed some more time to place a fresh proposal for settlement. Considering the request, time is enlarged.
Put up on 29.08.2018.

-sl-
(S VIJAYARAGHAVAN)
Member (Technical)

-sl-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)